

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE**

**ORIGINAL APPLICATION NUMBER 127 of 2024 (SZ)**

**IN THE MATTER OF**

**Neena S**

**..... Applicant**

**Versus**

**The Joint Chief Controller of Explosives & Others**

**... Respondents**

**AFFIDAVIT ON BEHALF OF R 3 - KARNATAKA STATE**

**POLLUTION CONTROL BOARD**

**P A P E R B O O K**

**[PLEASE SEE INSIDE FOR INDEX]**



**DEVRAJ ASHOK**

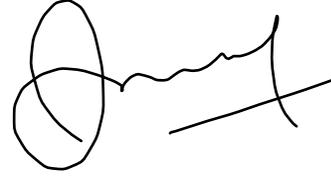
**COUNSEL FOR KARNATAKA STATE POLLUTION CONTROL BOARD**

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PLACE: BENGALURU

DATE: 23.12.2025



THROUGH COUNSEL

DEVRAJ ASHOK  
PH: 8050637442

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**IN THE MATTER OF**

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**AFFIDAVIT ON BEHALF OF R 7 - KARNATAKA STATE**

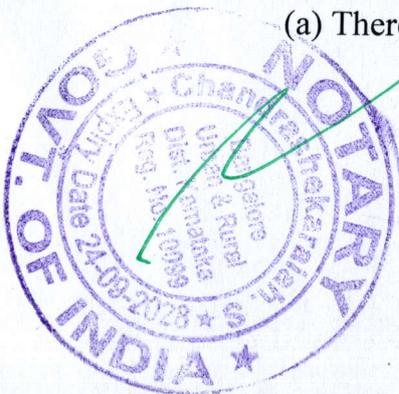
**POLLUTION CONTROL BOARD**

I, Shri. Dr. Laxmikantha, aged about 54 years, son of Shri. Hanumanthappa, presently working as the Environmental Officer, Karnataka State Pollution Control Board Regional Office Mangalore (the “KSPCB”), do hereby solemnly affirm and state that I am duly authorised and competent to depose the present affidavit on behalf of the KSPCB. I am familiar with the facts and circumstances of the present matter, based on the official documents/records of the Karnataka State Pollution Control Board, as well as in my official capacity, and therefore depose as set forth below.



1. It is respectfully submitted that the Applicant has primarily alleged that the commissioning of the subject-matter petroleum outlet violates the applicable siting criteria stipulated by the Central Pollution Control Board (the “CPCB”).
2. It is submitted that Premier Aristo Apartment Owners Association had filed an email complaint dated 21/02/2024 with the KSPCB, about the siting of the subject-matter petroleum outlet. Based on this complaint, the KSPCB had written to the Director HPCL, Regional Office, Mangalore, on 19/04/2024, directing them to comply with the applicable CPCB guidelines for the setting up of petroleum and diesel outlets.
3. It may also be necessary to submit that the law does not mandate the establishment of petroleum retail outlets or auto LPG dispensing stations, to be processed under the consent mechanism of Pollution Control Boards. As such, the subject-matter petroleum outlet has not approached the KSPCB seeking consent to establish or consent to operate. It is submitted that no consent to establish or consent to operate has been provided to the subject-matter petroleum outlet by the KSPCB.
4. Nonetheless, the KSPCB inspected the subject-matter petroleum outlet on 16/12/2025, and the following pertinent aspects, among others, were observed:

(a) There was no air or water pollution issue at the subject-matter site;



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(b) The subject-matter petroleum outlet has now started dispensing CNG, and no petroleum was being dispensed; and

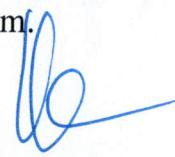
(c) The distance of the residential units mentioned by the Applicant is more than 30 meters away from the dispensing units, vent pipes, and decanting pipe of the subject-matter petroleum outlet, as per the revised layout plan submitted by the petroleum outlet.

5. It is respectfully submitted that the KSPCB will be obliged to provide any other information that may be required by this Hon'ble Tribunal.

  
DEPONENT

**VERIFICATION**

Verified on this 23<sup>rd</sup> day of December, 2025, today at Bangalore, that the contents of the above affidavit are true and correct to the best of my knowledge, information and belief and nothing material is concealed therefrom.

  
DEPONENT



SWORN TO BEFORE ME  
J 23/12  
CHANDRASHEKARIAH. S  
Advocate & Notary  
No. 9/7, Kempegowda Nilaya  
3rd Cross, Muthurayaswamy Extension  
Sunkadakatte, Bangalore-560091

DOOR..... 7 ..... 67  
Req. No. 2014 ..... Date 23/12